

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1635/2003

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New Delhi this the 30th day of June, 2003.

Hon'ble Sh. Justice V.S. Aggarwal, Chairman
Hon'ble Sh. S.K. Naik, Member(A)

Miss Shabana,
D/o Sh. Ali Hasain,
H.No.G-5,217, Sector 16,
Rohini, New Delhi-85. Applicant

(through Sh. H.D. Birdi, Advocate)

Versus

Government of NCT of Delhi through
its Secretary(Medical),
Delhi Sachivalya, I.P. Estate,
New Delhi-2. Respondent

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for applicant states that he would file a miscellaneous application for modification of certain directions of this Tribunal passed in OA-126/2002 decided on 05.03.2002. Subject to that, he does not press the present application. Allowed as prayed. Subject to aforesaid, OA is dismissed.

Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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